GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF LEGAL AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 2190 ANSWERED ON 07/08/2025

Notary portal and digital legal modernization

2190 # Smt. Ramilaben Becharbhai Bara:

Shri Mayankkumar Nayak:

Shri Madan Rathore:

Shri Narayana Koraqappa:

Smt. Maya Naroliya:

Will the Minister of *Law and Justice* be please to state:

- (a) the key objectives of the new Notary portal;
- (b) whether this portal provides paperless application and digital certificate download facility; and
- (c) the number of notaries that have been connected through this new online system so far?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

- (a) & (b): The Government has launched the Notary Portal as a dedicated platform for providing online services for the works related to the Notaries Act, 1952 and the Notaries Rules, 1956. The objective of the Notary Portal is to provide an online interface between the Notaries appointed by the Central Government and the Government of India for various services like submission of applications for appointment as Notaries, verification of eligibility for appointment as Notaries, issuance of digitally signed Certificate of Practice as a Notary, renewal of Certificate of Practice, change of practice area, submission of annual return etc. The Notary Portal provides a faceless, paperless, transparent and efficient system. Presently, the module related to verification of documents and eligibility, and issuance of digitally singed Certificate of Practice to the newly appointed Notaries is live.
- (c): As on 31.07.2025, more than 34900 digitally signed Certificates of Practice have been issued by the Central Government through the Notary Portal to the newly appointed Notaries of various States and Union Territories.
